



Government of Jammu & Kashmir
Office of the District Magistrate, Jammu
Wazarat Road Jammu-180001 (J&K)- India

Subject:-Guidelines/instructions on COVID containment measures in the Union Territory of Jammu & Kashmir

Reference:-1. Government Order No 68-JK (DMRRR) of 2021 Dated: - 19.09.2021.

ORDER No: -24 /DCJ of 2021
Dated: -20 -09-2021

- 1. Whereas,** a detailed review of the current COVID situation in Jammu and Kashmir was held by the Chief Secretary, J&K with the ACS (Finance), ACS (Health & Medical Education), Principal Secretary (Home), Divisional Commissioners, Deputy Commissioners, Superintendents of Police & Other Officers of Jammu and Kashmir on 17-09-2021; and
- 2. Whereas,** the above review was conducted to assess overall situation pertaining to the spread of Covid-19 in Jammu and Kashmir focusing on total weekly new cases, total positivity rate, bed occupancy, case fatality rate, vaccination coverage of targeted population and the extent of compliance to Covid appropriate behaviour; and
- 3. Whereas,** a detailed review of the current COVID situation was conducted by the District Disaster Management Authority (DDMA), Jammu with respect to current positivity rate, hospital bed occupancy and total active cases; and
- 4. Whereas,** the positivity rate in Jammu is below 0.2 % and weekly case load is below 250 (as per the criteria laid down above referred order of State Executive Committee); and

Now, therefore, in exercise of powers conferred under **Section 144 of CrPC**, read with National Disaster Management Act, 2005, **I, Anshul Garg, IAS in my capacity as District Magistrate, Jammu** do hereby order that:-

- i) The night curfew in the District shall be from 10:00 PM to 06:00 AM
 - ii) The maximum number of people permitted to attend any indoor/outdoor gathering shall be permitted upto enhanced limit of 50, for vaccinated persons with verifiable RTPCR or RAT not older than 72 hours.
5. All other Guidelines and SOPs as mentioned in above referred Government orders of State Executive Committee (SEC) shall continue to remain applicable;
6. Any violation of the directions issued above shall invite penal action under the relevant provisions of Disaster Management Act, 2005. Since, it is not possible to serve prior notice of this order; it is as such being issued ex-parte.


(Anshul Garg) IAS
District Magistrate
Jammu

No:- DC5/KA/Covid/2021-22/766
Dated:- 20-09-2021

Copy to the:-

1. Chief Secretary, J&K for kind information.
2. Addl. Director General of Police, Jammu Zone Jammu for kind information.
3. Divisional Commissioner, Jammu for kind information.
4. Director Information, J&K for wide publicity and circulation.
5. Sr. Superintendent of Police, Jammu for information and necessary enforcement.
6. All Sub Divisional Magistrates of District Jammu for information and necessary action.
7. All Tehsildars of District Jammu for information and necessary action.